

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 205 – IA/181(AHM)2021  
In  
CP(IB) 633 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

MP Resources

.....Applicant

V/s

ARC Lamicraft Pvt Ltd

.....Respondent

**Order delivered on: 02/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Vinodkumar Shah, PCS

For the Respondent

: Ex-parte

**ORDER**  
**(Hybrid Mode)**

In terms of last order dated 10.05.2024 no steps has been taken for substitution of the applicant by the SRA or to pursue this Application. However, erstwhile learned PCS appears for the RP submits that he has already intimated to the SRA and seeks two weeks more time to ensure compliance.

Re-list on 20.08.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**